

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

CP (IB) No. 133/Chd/Pb/2024

IN THE MATTER OF
Bank of Maharashtra

...

Creditor

Versus

Sunny Bansal

...

Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 28.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Creditor : Mr. Parunjeet Singh, Advocate

ORDER

Heard the submissions made by the counsel for the Creditor. The Creditor's counsel is directed to take steps to file the following:-

- (i) Proof of service, dispatch and delivery of Rule 7 notice.
- (ii) Whether the personal guarantor against whom proceedings have been initiated is alive or not as on date.
- (iii) Recalling of loan and recalling notice issued to the guarantor.
- (iv) Ascertain from the Bank concerned whether one among the consortium lenders can initiate the proceedings independently leaving the other consortium members.
- (v) Whether any 95 proceedings have been initiated against the same personal guarantor by any other consortium member.

Counsel for the petitioner has requested for grant of week days' time.
Time as prayed for is granted.

In the meantime, let the credentials of proposed RP-Mr. Ankur Bansal
be verified by the Registry. Post this matter after week days.

Let the matter be posted to 04.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**